

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 56038/2019, in Petition(s) for Special Leave to Appeal (C)
No(s). 13699/2018

JAGAN LAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 56038/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 09-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBER]

For Petitioner(s)

Mr. K. B. Sounder Rajan, AOR

For Respondent(s)

Mr. Shishir Kr. Saxena, Adv.(R-5)
Mr.P.K. Sinha, Adv.
Mr. Brijendra Singh, Adv.
Mr. R.N. Pareek, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 56038/2019 has been filed by the petitioners for deleting respondent Nos. 8 to 12 from the array of the parties.

The said application is allowed and said respondent Nos. 8 to 12 may be deleted from the array of the parties at the risk of the petitioners.

learned counsel appearing for respondent No.5 submits that he has already entered appearance on behalf of Respondent No.5. He prays for and is granted liberty to file vakalatnama on behalf of Respondent Nos. 1 to 4, 6 & 7 within four weeks from today.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER